

GOVERNMENT OF INDIA
MINISTRY OF MINORITY AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 2596
ANSWERED ON 16.03.2023

ASSESSMENT OF PMJVK

2596. SHRI RAHUL GANDHI:

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether the Government has assessed the impact of the Pradhan Mantri Jan Vikas Karyakram (PMJVK) and the erstwhile Multi-Sectoral Development Programme in Wayanad Parliamentary Constituency;
- (b) if so, the details thereof;
- (c) whether the Government has received the detailed perspective plan for the 15th Finance Commission for the implementation of the PMJVK from Kerala;
- (d) if so, the details thereof including the specific goals for Kerala;
- (e) the measures being taken to improve the process of project selection and approval;
- (f) the details of the projects recommended by the Kerala State Level Committee during the last three years and the current year, district-wise; and
- (g) the details of the completed and pending projects along with the projects that have been not started under PMJVK in Wayanad Parliamentary Constituency?

A N S W E R

THE MINISTER OF MINORITY AFFAIRS
(SHRIMATI SMRITI ZUBIN IRANI)

(a) & (b) The Government implements various schemes for the welfare and upliftment of every strata, including minorities, specially the economically weaker and lesser privileged sections of the society, through various schemes of the Ministry of Skill Development and Entrepreneurship, Ministry of Textiles, Ministry of Culture, Ministry of Women and Child Development and Ministry of Rural Development. Ministry of Minority Affairs specifically implements various schemes across the country for socio-economic and educational empowerment of the six (6) centrally notified minority communities.

The Pradhan Mantri Jan Vikas Karyakram (PMJVK) was restructured and implemented with effect from May, 2018, so as to reduce gaps, if any, in the socio-economic parameters in 1300 identified areas of the country. An evaluation study of PMJVK conducted by the NITI Aayog in the year 2020-2021, observed that the scheme was helpful in bridging the development deficit in the identified areas of the country and had contributed in up-gradation of school infrastructure,

providing additional classrooms, new hostels, Community Health Centres (CHCs), Primary Health Centres (PHCs), Industrial Training Institutes (ITIs), polytechnics, skill training centres, etc. The restructuring of the programme in the year 2018-19 has brought in significant improvement with a greater focus on women-centric projects. It was, inter alia, recommended by the NITI Aayog to increase coverage of the scheme, to ensure that projects should reach the minority communities across all States/ UTs.

District-wise impact assessment of the scheme has not been conducted by the Ministry.

(c) & (d) The perspective plan for implementation of PMJVK scheme during the 15th Finance Commission has not been received from the State Government of Kerala.

(e) The proposals under PMJVK are recommended by the State Level Committee (SLC) headed by the Chief Secretary of the respective States/Union Territories (UTs) based on demand for infrastructure development in the identified areas. The proposals recommended by the SLC are considered and approved by the Empowered Committee (EC) of PMJVK in the Ministry after due consultation with the concerned Central Ministries. Projects under PMJVK are implemented and managed by the concerned State/ UT Government. Detailed guidelines on long term plan and annual formulation by the States/ UTs under PMJVK, preparation of project reports and priority sectors, etc have been included in the revised guidelines of PMJVK. Under revised guidelines, the SLC is required to certify the location of the project being in a minority area, no duplication of the proposed project with any other schemes of the Central or State Government/ UT Administration and also to ensure that the recurring expenditure/ maintenance cost would be borne by the concerned Department, and that on completion of the infrastructure it would immediately be made functional. While submitting the proposals, the State/UT is also required to prioritise the projects to be undertaken in a financial year. The entire process of proposal submission by the States has been digitised and the PMJVK Portal has been upgraded as per the revised guidelines for submission of consolidated annual plan proposals by the States/ UTs.

(f) The details of projects considered and approved by the EC for the State of Kerala is given in the Minutes of EC which can be accessed on the website of the Ministry www.minorityaffairs.gov.in.

(g) In Wayanad District of Kerala, 297 infrastructure projects/ units have been approved under PMJVK. As per the information submitted by the State Government from time to time, 295 projects/ units have been completed and 2 projects/ units have not started.
